

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P.(C) No.7118 of 2021**

*In Re : Olive Ridley Turtles* ..... *Petitioner*  
Mr. Mohit Agarwal, Amicus Curiae  
-versus-  
*Principal Secretary, Forest and*  
*Environment Department* ..... *Opp. Party*  
Mr. M.S. Sahoo, Additional Government Advocate

**CORAM:**  
**THE CHIEF JUSTICE**  
**JUSTICE B. P. ROUTRAY**

**ORDER**

**05.05.2021**

**Order No.**

09.

1. This matter is taken up by video conferencing mode.
2. The affidavit stated to have been filed yesterday by the Superintendent of Police (SP), Kendrapara be placed on record.
3. The Court directs the SP, Kendrapara to remain present in virtual mode on the next date to explain why effective steps have not been taken in the cases listed out by him in the said affidavit.
4. Mr. Agarwal, learned Amicus Curiae, states that even in the case arising out of the latest incident, the named accused appears to have obtained protection from arrest in an anticipatory bail application filed in this Court. He states that he will furnish the details thereof to Mr. Sahoo who in turn

will instruct the SP to provide an explanation in that regard to this Court on the next date.

5. List on 12<sup>th</sup> May, 2021.

6. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25<sup>th</sup> March, 2020 as modified by Court's Notice No.4798, dated 15<sup>th</sup> April, 2021.

